

Court No.1

RESERVED

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration T.A. No. 917 of 1987

(W.P. No. 13401 of 1985)

Lt. Col. V.D. Sharma Vs. Union of India & Others.

Hon. S. Zahoor Hasan, V.C.

Hon. Ajay Johri, A.H.

(By Hon. S. Zahoor Hasan, V.C.)

Writ Petition No. 13401 of 1985 has been received on transfer to this Tribunal from the Hon. High Court of Judicature at Allahabad under Section 29 of the Administrative Tribunals Act XIII of 1985. Lt. Col. V.D. Sharma has filed this petition before the Hon. High Court of Allahabad in connection with his service matter. The petitioner is a Lt. Col. in the Army.

Section 2 of the Administrative Tribunals Act lays down that ~~the provisions of~~ this Act shall not apply to any member of the Naval, Military or Air Force or of any other armed forces of the Union. In this view of the matter, we have no jurisdiction to decide this case. So the file of the petition be retransmitted to the Hon. High Court of Judicature at Allahabad.



Ad-  
Vice Chairman

Dated the 31st Aug., 1987

**TRUE  
COPY**

Ad-  
Member (A)

D.S. DUBEY  
(D. S. DUBEY)  
SECTION OFFICER  
Central Administrative Tribunal  
Allahabad